

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-586/ND/2018

In the matter of :
Raheem Industries

...PETITIONER

Vs.

Amira Pure Foods (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 24.5.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Tech.)

For the Petitioner /applicant :-
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

At the request of the Learned Counsel for the petitioner, the matter is adjourned to 04.6.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit